

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 546/2013**

**DATE OF ORDER:** 31.05.2016

**CORAM**

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER  
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

N.S. Shekhawat [Ex-Sr. TOA (P)], S/o Shri Bhanwar Singh, aged about 60 years, R/o 309A/27, Teen Tang Ki Chhatri, Asha Ganj, Ajmer (Raj.).

....Applicant

Mr. Mahendra Kuldeep, counsel for applicant.

VERSUS

1. Union of India through its Secretary (Department of Telecom), Bharat Sanchar Nigam Limited, New Delhi.
2. General Manager, Telecommunication, Department of Telecommunication (Bharat Sanchar Nigam Ltd.), Ajmer Division, Ajmer.

....Respondents

Mr. B.N. Sandhu, counsel for respondents.

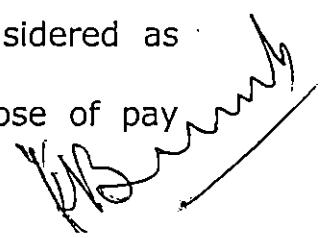
**ORDER**

**(Per DR. K.B. SURESH, JUDICIAL MEMBER)**

Heard. The applicant seeks counting of past services of ex-servicemen at the time of re-employment as Telephone Operator in BSNL and so to correct fixation of pay. The matter is squarely covered by the judgment of the Hon'ble Supreme Court in **Smt. Renu Mullick vs. Union of India and another**, reported in

AIR 1994 Supreme Court 1152 wherein it has been held that past services rendered in previous department cannot be ignored.

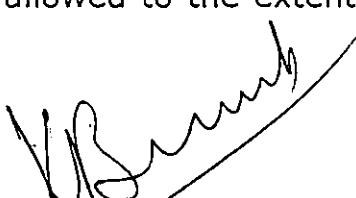
2. Therefore, the applicant is entitled to be considered as eligible for counting of past services for the purpose of pay



fixation and pension in the light of the Hon'ble Supreme Court's order in **Smt. Renu Mullick vs..Union of India and another** (supra).

3. Accordingly, the Original Application is allowed to the extent indicated herein above. No costs.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(DR.K.B. SURESH)  
JUDICIAL MEMBER

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